

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 2

Date of hearing/decision: 26.09.2017

Appeal No. C/50631-50633/2015-SM

(Arising out of order in appeal No. CC(A) CUS/738-740/2014 dated 27.11.2017 passed by the Commissioner of Customs (Appeals), New Delhi).

M/s. Vijay Yadav. Appellant
Md. Rafi
& Mahipal Singh

Vs.

C.C., New Delhi. Respondent

Appearance:

None for the appellant –Revenue

Sh. K. Poddar, DR for the Respondent -assessee

Coram: Hon'ble Mr. Ashok Jindal, Member (Judicial)

F. O. No. 56860-56862/2017

Per: **Ashok Jindal:**

None appeared on behalf of the appellants nor any request for adjournment has been received.

2. Records have been perused. On perusal of the records I find that these appeals were initially listed on 7.11.2016 and as none appeared therefore, adjourned for 21.01.2017 again on 23.02.2017 thereafter 06.04.2017. On 06.04.2017 Shri. Abhas Sharma, Advocate appeared and on his request, the matter was transferred to Single Member Bench and listed for 06.06.2017. On 06.06.2017 Ms. Vidushi Shubham, Proxy Advocate appeared and sought the adjournment and the matter was adjourned to 14.07.2017. On 14.07.2017 none

appeared on behalf of the appellant, the matter was adjourned to 22.08.2017. On the said day none appeared and again the matter was adjourned to 22.08.2017. On 22.08.2017 also none appeared on behalf of the appellants and the matter was finally adjourned for today as last chance. Today also, when the matter was called none appeared on behalf of the appellants, therefore the matter is taken up for disposal. As appellant is not coming out for arguing their case, therefore, the appeals are dismissed for non prosecution with the liberty to the appellants (if so desired) to file application for restoration of appeals within 30 days of the communication of this order.

3. Appeals are disposed of. In the above terms.

(Dictated and pronounced in the open Court).

(Ashok Jidnal)
Member (Judicial)

Sakshi

